

Comments / suggestion from SECI on draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, (First Amendment) Regulations, 2022

Sl. No.	Ref. Clause of draft amendment to Regulation	Description of clause	SECI's Suggestion/comments
1	3. Amendment to Regulation 3 of the Principal Regulations: Clause 3	Clause (3) of Regulation 3 of the Principal Regulations shall be substituted as under: “(3) Bills for transmission charges shall be raised on the buyer in terms of this clause notwithstanding any provisions in the PPA and the settlement of the transmission charges inter se between the buyer and the generating station or the seller, wherever necessary, shall be made in terms of the PPA or as per the mutual agreement.”	Suitable safeguards are required to be included in the proposed amendment to protect the provisions already incorporated in existing PPA, providing the waiver of ISTS Transmission charges on transmission of electricity generated from Solar and Wind sources including solar-wind hybrid power plant in compliance to various orders issued time to time by Ministry of Power, GOI.
2	12. Amendment to Regulation 13 of the Principal Regulations: Clause 1	Clauses (1) and (2) of Regulation 13 of the Principal Regulations shall be deleted	<i>(Explanatory note: Existing Regulations of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) have the provision of waiver of ISTS Transmission Charges and losses for REGS projects attaining commercial operation up to 31 December 2022 under the principal regulation 13. In this regard GOI notification dated 23/11/2021 & 30.11.2021 for the purpose of Transmission Charges & Losses may be referred. According to the order ISTS charges shall be levied for the solar, wind, Hydro PSP and BESS Projects commissioned after</i>

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			<p><i>30.06.2025 progressively.</i></p> <p><i>In view of above, the proposed amendment to the Regulation shall have provision to extend waiver of inter-state transmission charges as per order dated 23/11/2021 & 30.11.2021.)</i></p>
3	<p>12. Amendment to Regulation 13 of the Principal Regulations: Clause 8</p>	<p>Clause (10) of Regulation 13 of the Principal Regulations shall be substituted as under:</p> <p>“(10) Regional entity Generating stations (a) drawing start-up power or (b) drawing power during shutdown after COD or (c) for REGS drawing power during non-generation hours or (d) injecting infirm power, through ISTS, shall pay transmission charges for injection or drawl beyond its T-GNA, at the rate of Transmission Deviation Rate for the State in which they are located: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p>	<p>REGS drawing power during non-generation hours may be allowed to draw power through obtaining GNA instead of T-GNA as drawing power during non-generation period will be a regular activity.</p>